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#### GOVERNMENT LAND IN OCCUPATION OF **BIG INDUSTRIAL HOUSES**

1696. SHRI SANAT KUMAR RAHA: Will the Minister of AGRICULTURE be pleased to state how many big industrial houses in the country have been possessing Government land for agricultural produc tion and total acreage of those lands?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Information is being collected from the State Governments and will be placed on the Table of Sabha.

#### DISTRIBUTION OF FERTILIZER

1697. SHRI SANAT KUMAR RAHA: Will the Minister of AGRICULTURE be pleased to state:

- (a) the basic of distribution of fertiliser in different States; and
- (b) the allotment of fertiliser for States in 1970-71, 1971-72 and 1972-73?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) Fertilisers are distributed to different States on the basis of their requirements. which are assessed at the Zonal Conferences held hi-annually, once before the Kharif season and again before the Rabi season. The proportion of requirements to be met by the supplies from the domestic manufacturers is also assessed, while the residual requirements are met by allotments from the Central Fertilisers Pool. These allotments made every quarter, are however adjusted with reference to the actual performance of supply of the manufacturers and urgency of supply to the respective States, and the availability of fertilisers from imports. As regards the supply of fertilisers from the domestic manufacturers, Orders under the E.C. Act are being promulgated every two months, since June, 1972, making it legally obligatory for the manufacturers to supply fertilisers to different States, as per their commitments in the Zonal Conferences.

(b) The allotments of Pool fertilisers made to the States during the years 197071. 1971-72 and 1972-73 (April-December, 1972) is as mentioned below: --

to Questions

(Figures in tonnes)

	N		P
(i) (ii) (iii)	1970—71 1971—72 1972—73 (First 9 months.)	619369 707248 660942	93772 198226 126973

### FINANCIAL ASSISTANCE UNDER AGRICULTURE PRODUCTION PROGRAMME

1698. SHRI I. K. KALANIA: Will the Minister of AGRICULTURE be pleased to state:

- (a) the details of special allocations of financial assistance to Stale Governments to take up quick-maturing minor irrigation for Rabi and Summer crops under agricultural production programme; and
- (b) what was the State-wise utilisation uptil now?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) The Government of India have, so far, accorded administrative approval to State Governments for a total loan asistance of Rs. 147.29 crores quick-maturing minor for irrigation programmes which could be completed by the 31st March, 1973 and benefit the Rabi and Summer crops. Against this, Rs. 57.07 (Hires have already been released to the State Governments.

(h) Complete data on utilisation of amounts has not vet been reported by State Governments.

#### RISTRK HONS ON MOVEMENT OF **COARSE FOODGRAINS**

1699. SHRI I. K. KALANIA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the States of Haryana, Punjab and Uttar Pradesh have restricted the movement out of their States of coarse food-grains;
- (b) if the reply to part (a) be in affirmative, what is the policy of Central Government in that regard; and

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(c) on what basis Government propose to provide the deficit requirement of coarse grains to the deficit area?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) Yes, Sir. The Government of Haryana have restricted the export of bajra and maize. The Government of Punjab have restricted the export of maize. The Government of Uttar Pradesh have restricted the export of bajra, jowar and maize.

(b) and (c) With the approval of the Central Government it lias been decided to impose movement restrictions on coarse grains in the producing States to help procurement by public agencies and to discourage large-scale speculative buying of coarse giains by private trade. The reasonable requirements of coarse grains of the deficit areas are being met by the Central Government by allocations from the Central Pool.

### LEGISLATION TO FIX THE PRICE OF URBAN LAND

1700. SHRI V. V. SWAMINATHAN: Will the Minister of WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING be pleased to state:

- (;ij ivhether there is any proposal under consideration of the Central Government to bring forward any legislation to fix the price of in ban land of reasonable rate to enable the lower and middle income group to build houses; and
- (b) if not, whether the Central Government propose to advise the State Governments to bring forward legislation to that effect?

THE MINISTER OF WORKS AND HOUSING (SHRI UMA SHANKAR DIKSHIT): (a) and (b) A Seminar convened by mv Ministry in April. 1972 on the evolution of a national housing and urban development policy recommended *inter alia* that urban/urbanisable land should be brought under social control so that land values are not subject to speculation for private gains and the benefit of appreciation in land values resulting from urbanisation accrue to the community and not to the individual. The si ope of such a policy and the modalities of implementing it are

being studied by a steering group is Planning Commission.

## StT UP OF STATUTORY CORPORATION IN STATES

1701. SHRI V. V. SWAMINATHAN: Will the Minister of AGRICULTURE be pleased to state:

- (a) the nuinbei of States and the names of those Stales which had set up statutory Corporation or Government companies with names as per the suggestion of Agricultural Refinance Commission; and
  - (b) the amount financed so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) Agro-Industiies Corporation exists in all the major seventeen Stale-. Tube Wells Corporation exist in Haryana and Punjab. Forest Corporation has been established in Mysore. Agricultural Development and Fertiliser Promotion Corporation has been established in Maharashtra.

(b) 1 en schemes have been sanctioned by Agricultural Refinance Corporation upto 31-10-1972 to be implemented through such Corporations in lour States, namely Haryana, Punjab, Andhra Pradesh and Mysore, involving an outlay of Rs. 11.93 crores. Against this, a sum of Rs. 2.00 rrores was drawn by that date, in Haryana.

# WORKING OF THE C.G.H.S. DISPLINSARY AT MOII NAGAR DELHI

1702. SHRI LOKANATH MISRA: Will the Minister of WORKS AND HOUSING AND HEALTH AND FAMILY' PLANNING be pleased to state:

(a) whether it is a fact that the doctors at the C.G.H.S. Dispensary, Moti Nagar, West Delhi, whose clientele consists of mostly class III and (lass IV employees very often refuse to supply medicines even when these are prescribed by the Specialist, Willingdon Hospital New Delhi;

ihi whether it is also a fact that the gene-lal treatment of the subscribers, who are mostly low-paid Government Servants, is far from satisfactory and even they are unable to get the medicines which a doctor at the dispensary can prescribe and the doctors